

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE ELEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 307 OF 2016

Writ Appeal under clause 15 of the Letters Patent against the order passed dated 06-08-2015 in W.P. No. 29865 of 2012. on the file of the High Court.

Between:

Thangellapally Shilpa, D/o. Jayasena, aged about 25 years occ Practicing Physiotherapy, H.No. 12-3-27, Papaiahpet Chaman, Warangal, Warangal Dist.

...APPELLANT

AND

1. The Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Nizampura, Warangal - 506007
2. Controller of Examinations, The Kaloji Narayana Rao University of Health Sciences Nizampura Warangal 506007

Respondent Nos 1 and 2 Cause Title is amended as per Court Order dated 31/12/2021 Vide IA No 1 of 2021 in WA No 307 of 2016

3. Vagdevi College of Physiotherapy, Krishanpura, Hanamkonda, Warangal.

...RESPONDENTS

I.A. NO: 2 OF 2016(WAMP. NO: 929 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to take any coercive steps by suspending the memo ref. No. 2304/E6A/BPT/2012, dated 03-09-2012 issued to the Petitioner herein pending disposal of the above Writ Appeal.

Counsel for the Appellant: SRI. S LAKSHMI KANTH

**Counsel for the Respondent NOs.1&2: SRI A PRABHAKAR RAO SC FOR
UNIVERSITY**

Counsel for the Respondent NO.3: ---

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.307 of 2016

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S. Lakshmi Kanth, learned counsel for the appellant.

2. This intra court appeal has been filed against order dated 06.08.2015, passed by a learned Single Judge by which writ petition filed by the appellant *viz.*, W.P.No.29865 of 2012 has been dismissed and validity of memo dated 03.09.2012, by which it has been held that the appellant is not eligible for issue of Bachelor of Physiotherapy (BPT) provisional pass certificate, has been upheld.

3. Learned counsel for the appellant submits that subsequently, respondent No.1- University has issued a BPT provisional pass certificate to the appellant and the grievance of the appellant, therefore, does not survive for consideration.

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Learned counsel for the appellant seeks leave of this Court to withdraw the writ appeal.

4. Accordingly, the Writ Appeal is dismissed as withdrawn.

No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/-I. NAGA LAKSHMI
DEPUTY REGISTRAR
SECTION OFFICER

To,

1. One CC to SRI. S LAKSHMI KANTH Advocate [OPUC]
2. One CC to SRI. A PRABHAKAR RAO SC FOR UNIVERSITY [OPUC]
3. Two CD Copies

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HIGH COURT

DATED:11/09/2024

JUDGMENT

WA.No.307 of 2016



**DISMISSING THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS**

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24/09/24
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